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MP-1320-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 19th OF MARCH, 2025

MISC. PETITION No. 1320 of 2025

SIDDHARTH PATEL

Versus

SHRAVAN KUMAR PATEL AND OTHERS

Appearance:

Shri Gaurav Bhatia, Senior Advocate (through V.C.), Shri Divendra V. Chauhan, Senior Advocate with Shri Chailanya Dhruv, Advocate, Shri Nishchay Jadhav, Advocate, Ms. Kashish Rawal, Advocate, Shri Joy Banerjee, Advocate and Shri Vikash Tiwari - Advocate for the petitioner.

Shri Siddharth Gulatee - Senior Advocate (through V.C.) with Shri Somesh Rai, Shri Sudhir Kumar Sharma - Advocate for the respondent No.l.

Shri Randeep Surjewala, Advocate with Shri Devashish Sakalkar, Shri Shubhany Tandon, Shri Yash Giri, Shri Anuj Shukla, Nitya Patel, Shri Kuldeep Dahiya - Advocate for respondent no.2 and Shri Shri Kunal Vajani - Advocate for respondent (through VC)

Shri Bhanu Pratap Singh - Advocate for respondent No.6.

ORDER

Per. Justice Sanjeev Sachdeva

After some arguments, learned senior counsel for the petitioner submits that since the trial Court has by the impugned order held that the trial Court is empowered to frame additional issues at any stage and the application was dismissed as not being entertainable at that stage, the order leaves it open to the trial Court to reconsider the aspect at the stage of final hearing. He accordingly, seeks leave to withdraw the petition.



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In view of the above, petition is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA) JUDGE (VINAY SARAF) JUDGE

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